

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

SECOND REPORT

(Presented on 2.12.2009)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report, present this Second Report.

2. The Committee met on 30 November, 2009 for examination of four Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following four Constitution (Amendment) Bills:-

(1) The Constitution (Amendment) Bill, 2009
(Amendment of the Eighth Schedule)
by Shri Om Prakash Yadav, M.P.
Shri Jagdambika Pal, M.P.
Prof. Ranjan Prasad Yadav, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Bhojpuri' language in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2009
(Insertion of new articles 275A and 371J)
by Prof. Ranjan Prasad Yadav, M.P.

The Bill seeks to insert new articles 275A and 371J in the Constitution with a view to provide –

(i) that the Central Government shall allocate rupees ninety thousand crore as one time grants-in-aid and rupees thirty thousand crore every year to the State of Bihar for undertaking development works and for relief and rehabilitation measures in the flood and drought prone areas of that State, and such amount shall be charged on and paid out of the Consolidated Fund of India;

(ii) that a special provision in the Constitution be made for implementation of long term schemes aimed at overall development of the State of Bihar.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2009
(Amendment of article 48)
by Shri Shailendra Kumar, M.P.

The Bill seeks to amend the Constitution with a view to provide for measures to be taken by the Government for the promotion of agriculture and welfare of farmers and agricultural workers.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2009
(Amendment of article 371-I).
by Shri Shripad Yesso Naik, M.P.

The Bill seeks to amend article 371-I of the Constitution with a view to provide that the laws enacted or to be enacted by Legislature of the State of Goa in respect of the following matters, *i.e.*, –

- (i) regulation of ownership rights in or over land in public interest;
- (ii) regulation of influx of migrants into the State;
- (iii) providing such powers to local bodies including Village Panchayats, Municipal Councils and Zila Parishads as the Legislature of the State deems fit; and
- (iv) provisions of financial incentives including tax holidays for promoting investment in environment friendly industrial units in the State,

shall not be declared void on the ground of inconsistency with the provisions of the Constitution or any other law for the time being in force.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Recommendations

4. The Committee recommend that –

- (i) Sarvashri Om Prakash Yadav, Jagdambika Pal, Prof. Ranjan Prasad Yadav and Shri Shailendra Kumar be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3), respectively, of paragraph 3 above; and
- (ii) Shri Shripad Yesso Naik may not be permitted to move for leave to introduce his Constitution (Amendment) Bill, 2009 specified in sub-para (4) of paragraph 3 above.

NEW DELHI;

30 November, 2009

9 Agrahayana, 1931 (Saka)

PRABODH PANDA,
Acting Chairman,
Committee on Private Members'
Bills and Resolutions.